

been filed under the relevant provisions of the above act; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ)
(a) Yes, Sir,

(b) to (d) Show cause notices have been issued to 16 Government Companies for violation of the provisions of the Companies Act, 1956 in relation to their Portfolio Management Scheme (PMS) transactions, etc. Prosecutions under the relevant provisions of the Companies Act, have so far been filed against 8 Government companies. Company-wise details are given in the statement attached.

STATEMENT

Sl. No.	Name of the Company	Contravention of the provision of the Companies Act, 1956 covered in showcause notice issued to the company and its officers /directors
(1)	(2)	(3)
A. Government Companies against which show-cause notices issued		
1.	Pawan Hans Limited	Sections 49, 211, 291 & 292 of the Act
2.	Bharat Heavy Electricals Limited	Sections 49, 211, 291 & 292 of the Act
3.	Bharat Petroleum Corporation Limited	Sections 49, 211, of the Act
4.	Power Grid Corporation of India Limited	Sections 17, 49, 58A, 76, 211, 291 & 292 of the Act
5.	Maruti Udyog Limited	Sections 49, & 292 of the Act
6.	Bharat Aluminium Company Limited	Sections 49, 211, & 292 of the Act
7.	Reshitriya Chemicals & Fertilisers Limited	Sections 292 and 370 of the Act
8.	National Research Development Corporation Limited	Sections 292(3) and 370 of the Act
B. Government companies against which prosecutions have been filed		
1.	Oil India Limited	Sections 292 & 211 of the Act
2.	National Aluminium Company Limited	Sections 17, 211, & 292 of the Act
3.	Kudremukh Iron Ore Company Limited	Sections 211 of the Act
4.	Fertiliser Corporation of India Limited	Sections 211 & 292 of the Act
5.	National Film Development Corporation Limited	Sections 49 & 292 of the Act
6.	Hindustan Petroleum Corporation Limited	Sections 49, 211 and 292 of the Act
7.	Gas Authority of India Limited	Sections 211, 292 and 370 of the Act*
8.	Indian Oil Corporation Limited	Sections 49 and 292 of the Act

*Prosecution has been filed under Sections 211 and 292 of the Act.

[Translation]

Khadi and Village Industry

1334. SHRI NAWAL KISHORE RAI:
SHRI JAGMEET SINGH BRAR:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have formulated an action plan to promote khadi and village industries;

(b) if so, whether it is proposed to implement this plan during the remaining years of the Eighth Five Year Plan;

(c) if so, the amount likely to be spent under this plan during the next two years;

(d) whether the Government have formulated this action plan on the basis of the recommendations of the committee constituted for this purpose under the chairmanship of the Prime Minister;

(e) if so, the details thereof and the measures taken by the Government for implementation of the same; and

(f) the value of the production likely to be achieved and the number of job opportunities likely to be created by khadi and village industries in the country?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM):

(a) to (f) Government had constituted a High Power Committee (HPC) under the Chairmanship of the Prime Minister to go into the problems in the Khadi and Village Industries Sector and recommend measures for its speedy growth. On the basis of the recommendations of the HPC, and Action Plan has been framed and launched. The highlights of the Action Plan is to create two million additional jobs during the remaining period of the 8th Five Year Plan through development of Khadi and Village Industries at an estimated cost of Rs. 5600 crores likely to come from budgetary support, bank Finance and DRDA support. The Action Plan also recommended for modification of the definition of the Village Industry to raise the per capita investment limit in Plant and Machinery from Rs. 15,000 to Rs. 50,000 and to raise the population limit from 10,000 to 20,000 for the Rural Area for the purpose of this definition. The production of Khadi will be increased from the present 105 million tonnes to 200 million tonnes.

Government has already enhanced the capital investment for the Village Industries upto a maximum of Rs. 50,000 and revised the limit of population for a Rural Area upto 20,000. As regards generation of two million jobs during the remaining period of the 8th Five Year Plan through the development of Khadi and Village Industries and increasing Khadi production upto 200 million tonnes, Government has decided to extend the Special Employment Programme to 34 districts and intensify it in the existing 16 districts. A Special Employment Programme through intensive development of Khadi and Village Industries in selected 125 blocks throughout the country has already been launched. So far 108 blocks have been identified for this programme. In addition to this, 100 special projects will be taken up in priority village industries like leather, food processing, ghani oil etc. through cluster approach. Besides, the normal programmes will be strengthened. Implementation of all these programmes will be made through KVIC and other agencies after Budgetary support is made available. KVIC has a regular target of production of Khadi and V.I. products worth Rs. 4320 crores by the end of the 8th Five Year Plan. The Commission has a target of generating employment of 62.75 lakh persons by this time with the present level of budgetary support.